

GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
DEPARTMENT OF RURAL DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO. 2203
TO BE ANSWERED ON 08.03.2018

ASSESSMENT OF PEOPLE LIVING BELOW POVERTY LINE

2203. SHRI RAVINDER KUSHAWAHA:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state

- (a) whether the Government has fixed any criteria for making assessment of the people living below poverty line;
- (b) if so, the details thereof;
- (c) whether the Government has set up or proposes to set up enquiry cells of non-political persons/institutions in each States/Cities for the said purpose and if so, the details thereof; and
- (d) the steps taken or being taken to provide the intended benefits to all the people living below poverty line?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI RAM KRIPAL YADAV)**

(a) to (d) : The Socio Economic and Caste Census 2011 (SECC 2011) was conducted by the States / UTs with the financial and technical support of the Government of India through a comprehensive programme involving the Ministry of Rural Development, the Ministry of Housing and Poverty Alleviation, the Office of the Registrar General and Census Commissioner (ORGI), Ministry of Home Affairs and State Governments / UT Administrations. SECC 2011 includes three-step process involving 13(thirteen) Automatic Exclusion parameters for identifying not-poor households, 5 (five) Automatic Inclusion parameters for identifying poorest of the poor households and 7 (seven) Deprivation Criteria for identifying poor households. The SECC facilitates evidence based information and better targeting of benefits to the intended people. SECC data are being used by the Ministry for the implementation of its programmes viz. Pradhan Mantri Awaas Yojana (Gramin), Deen Dayal Antyodaya Yojana – National Rural Livelihoods Mission and Deen Dayal Upadhyay Gramin Kaushalya Yojana. In addition, in several other schemes such as Pradhan Mantri Ujjwala Yojana(PMUJ) , SECC data has been used for identification of beneficiaries. In view of this, there is no proposal to set up enquiry cells of non-political persons/ institutions in each States/ Cities for identification of any additional criteria.
